

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1221/2016

IN THE MATTER OF:

J.K. Lakshmi Cement Ltd.
v.
Pan Realtors Pvt. Ltd.

.... Applicant/Petitioner
.... Respondent

under Section 433, 434 & 439

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)


For the Applicant/Petitioner:

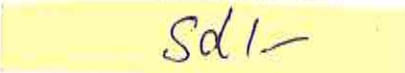
For the Respondent:

ORDER

Learned counsel for the petitioner states that in pursuance to order dated 12.09.2017 substituted service has been carried and an affidavit to that effect shall be filed in the registry today itself.

List for further consideration on 15.11.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)